

Merchandise Marks Act, 1958.

14. 46 hrs.

[Placed in Library See No LT 2811/
92]**Review on the working of and
Annual Report of spices Trading
corporation Ltd New Delhi for 1991-92
and council for Leather Export Madras
for 1991-92.**

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
SALMAN KHURSHEED): I beg to lay on the
Table:-

- (1) A copy each of the following papers
(Hindi and English versions)
under sub-section (1) of section
619A of the Companies Act,
1956:-
- (i) Review by the Government on
the working of the Spices Trading
Corporation Limited, Bangalore,
for the year 1991-92.
- (ii) Annual Report of the Spices
Trading Corporation Limited,
Bangalore, for the year 1991-92
alongwith Audited Accounts and
comments of the Comptroller and
Auditor General thereon.
- [Placed in Library See No LT.
2812/92]
- (2) (i) A copy of the Annual Report
(Hindi and English) versions) of
the Council for Leather Exports,
Madras, for the year 1991-92
alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and
English versions) by the
Government on the working of
the Council for Leather Exports
Madras, for the year 1991-92.

[Placed in Library See No LT.
2813/92]

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to
report the following message received from
the Secretary-Central of Rajya Sabha:-

"In accordance with the provisions
rule 127 of the rules of Procedure and
Conduct of Business in the Rajya
Sabha, I am directed to inform the Lok
Sabha that the Rajya Sabha, at its
sitting held on the 30th November,
1992, agreed without any amendment
to the Citizenship (Amendment) Bill,
1992, which was passed by the Lok
Sabha at its sitting held on the 24th
November, 1992."

ELECTION TO COMMITTEE**Marine Products Export Development
Authority**

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT
OF SMALL SCALE INDUSTRIES AND
AGRO AND RURAL INDUSTRIES)(PROF.
P.J. KURIEN): I beg to move:

"That in pursuance of Section 4 (3) (c) of
the Marine Products Export
Development Authority Act, 1972, the
members of this House do proceed to
elect, in such manner as the Speaker
may direct, two members from among
themselves to serve as members of the
Marine Products Export Development
Authority, subject to other provisions of
the said Act."

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of Section 4
(3) (c) of the Marine Products
Export Development Authority
Act, 1972 the members of this